

**O.A.NO.696 OF 2006**

**ORDER DATED 30.07.07**

None is present for the applicant even though there are three counsels on record. Equally Mr.S.B.Jena,Ld.ASC, purported to be appearing for the Respondent too is absent before the Bench. The cause-list reflects that copy of the counter has not been served and also that continuance or otherwise of the interim order is to be considered, apart from the fact that there are defects in the appearance memo and the last order yet remains to be complied with.

2. The available record on hand has been gone through. In the verification of the counter, it is found that the verificant is not a party-Respondent in this O.A. and he has not whispered in the verification that he has been authorized by the Respondent to verify the contents of the counter. In view of this, the counter is liable to be ignored along with the memo of appearance as the defects therein have not been removed so far in spite of opportunities being given.

3. Earlier on 29.09.06, the Single Member Bench, while directing the issuance of notice on the question of admission, passed interim order, the relevant portion of which is extracted hereunder:

“Ld.Counsel for the applicant has enclosed a copy of the similar case(O.A.No.690/06) in which the applicant was allowed to appear in the interview with the order that the result would be kept in sealed cover and same shall be influenced by the decision of this O.A. Similar order is hereby passed. But in



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this case since the examination has already taken place today and shall continue till tomorrow, permitting the applicant to appear in the interview is subject to the convenience of Central Rice Research Institute authorities."

It is seen that neither the Union of India nor the Central Rice Research Institute has been impleaded as Respondent. Only the Sr. Administrative Officer of the Central Rice Research Institute has been impleaded as Respondent. The O.A. is, therefore, not maintainable, especially when so far no order on admission has also ~~yet~~ been passed by the Bench in this O.A.

4. In the result, the O.A. is dismissed in limine accordingly supra.

  
VICE-CHAIRMAN